

ACTING CHIEF JUSTICE AND S VISHWAJITH SHETTY	26/08/2022	<p>Mr.Prabhuling K Navadgi, learned Advocate General along with Government Advocate for appellant. Mr.Jayakumar S. Patil, learr S., learned counsel for caveator respondents No.1 and 2. respondents No.3 and 4. Issue notice to respondent No.5. This interim order dated 25.08.2022 passed by the learned Single Karnataka State Board of Waqf (hereinafter referred to as 't petition in which order dated 06.08.2022 passed by the Joint C made to digitize or computerize the land in its name i.e., meas in Charamarajpet, Bangalore was rejected. In the said writ pet relief was made: Pending disposal of the instant writ petition, stay the order dated 06.08.2022 passed by the 3rd respondent Application 04/2022-23 appended at Annexure-A to the p however, while dealing with the prayer for interim relief has relevant extract of the order reads as under: 7. The parties ; subject and for any other purposes other than the following BBMP are permitted to celebrate Independence Day and Rept subject land can be continued to be used as a public playgro community can continue to offer prayers on the subject land festivals, however are not permitted to offer prayers on any c parties to file an appropriate application for modification of thi 4. Being aggrieved by impugned order, insofar as it contains the of Karnataka has filed this appeal. 5. Learned Advocate General regard to title of the land in question and the Deputy Commis many as five applications from various organizations seeking p on 31.08.2022 for a limited period for the purpose of holding r State Government be permitted to take appropriate decision other hand learned Senior counsel for respondents No.1 and caveat has opposed the aforesaid prayer. We have also heard and 4 at length. 6. It appears, that there is a dispute with regard is also noteworthy that the respondent No.1 against the order 06.08.2022 passed by the Joint Commissioner, BBMP had appi an application seeking an ad interim relief. The Waqf Tribunal emergent notice on the main application as well as I.A. seeking returnable by 02.09.2022. However, the respondent No.1 filed the aforesaid proceeding and thereafter the writ petition was fi order dated 06.08.2022. 7. The controversy is pending adjudica The Indian Society comprises, religious, linguistic, regional or se India itself fosters brotherhood amongst various sections of t toleration is the characteristic of Indian civilization. We therefor the case, we modify the interim order dated 25.08.2022 and per and pass appropriate orders on applications received by the De</p>
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